

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**Tax Appeal No. 24 of 2018**

Ram Nandan Singh --- --- Appellant  
Versus  
Asstt. / Dy. Commissioner of Income Tax (Inv. Circle),  
Central Circle , Ranchi --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Ms. Rakhi Sharma, Advocate  
For the Respondent: Mr. Salona Mittal, Advocate

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04/ 20.07.2020 Ms. Rakhi Sharma for the appellant and Mr. Salona Mittal, on instruction of learned counsel for the Respondent on record Mr. Rahul Lamba appear through Video Conferencing.

2. There is one defect surviving to be removed.
- iv. Original communicated copy of impugned order may be filed.
3. As prayed for, three weeks' time is allowed to the learned counsel for the appellant to remove the surviving defect.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/